



CWP-PIL-158-2024 (O&M)

Vaibhav Vats
Vs
State of Punjab and others

Present:- Mr. Angrej Singh Sarwara, Advocate,
for the petitioner.

Mr. Saurav Khurana, Additional Advocate General, Punjab.

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This Public Interest Litigation (PIL) raises the alleged public cause that certain migrant labourers, who originally belong to Uttar Pradesh, Bihar and Rajasthan and are presently residing at village Mundo Sangatiyan, Kurali, District Mohali, Punjab, have been ostracized from the said village.

The PIL further alleges that a resolution has been passed by the Gram Panchayat of the said village to that extent.

Since the PIL is based on the articles dated 01.08.2024 published in the Hindustan Times (Annexure P-1) and News-18 Online (Annexure P-2), learned State counsel is directed to seek instructions and file reply, if so advised.

List on 22.08.2024.

To be shown in the urgent list.

**(SHEEL NAGU)
CHIEF JUSTICE**

**(ANIL KSHETARPAL)
JUDGE**

07.08.2024
Amodh Sharma